

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 317**  
115/252/ND/2023

**IN THE MATTER OF:**  
**INCOME TAX OFFICE**

**.....APPLICANT/PETITIONER**

**Vs**

**LATIVE INFOCOM INDIA PRIVATE LIMITED**

**.....RESPONDENT**

**SECTION**

**U/s 252 Companies Act 2013**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Gaurav Gupta, SSC, Mr. Shivendra Singh, JSC,  
Mr. Yojit Pareek, JSC, Mr. Namit Gupta, Adv

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appearing for the Appellant seeks further time to file Assessment Order and Demand Notice. Two weeks time granted as a last and final opportunity to file the Assessment Order and Demand Notice.

List the matter on **22.07.2024**.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**